## F. No. 354/107/2017-TRU

Government of India Ministry of Finance Department of Revenue Tax research Unit

> North Block, New Delhi 04<sup>th</sup> January 2018

To.

The Principal Chief Commissioners/ Chief Commissioners/ Principal Commissioners/ Commissioner of Central Tax (All) /
The Principal Director Generals/ Director Generals (All)

Madam/Sir,

## <u>Subject: Clarifications regarding levy of GST on accommodation services, betting and gambling in casinos, horse racing, admission to cinema, homestays, printing, legal services etc. – Reg.</u>

Representations were received from trade and industry for clarification on certain issues regarding levy of GST on supply of services.

2. In this context, it is stated that the following clarifications, *inter-alia*, were published as FAQ at http://www.cbec.gov.in/resources//htdocs-cbec/gst/om-clarification.pdf.

S.No.	<b>Questions/ Clarifications sought</b>	Clarifications
1	1. Will GST be charged on actual tariff	1. Declared or published tariff is relevant
	or declared tariff for accommodation	only for determination of the tax rate
	services?	slab. GST will be payable on the actual
	2. What will be GST rate if cost goes	amount charged (transaction value).
	up (more than declared tariff) owing	2. GST rate would be determined
	to additional bed.	according to declared tariff for the
	3. Where will the declared tariff be	room, and GST at the rate so determined
	published?	would be levied on the entire amount
	4. Same room may have different tariff	charged from the customer. For
	at different times depending on	example, if the declared tariff is Rs.
	season or flow of tourists as per	7000 per unit per day but the amount
	dynamic pricing. Which rate to be	charged from the customer on account
	used then?	of extra bed is Rs. 8000, GST shall be
	5. If tariff changes between booking	charged at 18% on Rs. 8000.
	and actual usage, which rate will be	3. Tariff declared anywhere, say on the
	used?	websites through which business is
	6. GST at what rate would be levied if	being procured or printed on tariff card

an upgrade is provided to the customer at a lower rate?

- or displayed at the reception will be the declared tariff. In case different tariff is declared at different places, highest of such declared tariffs shall be the declared tariff for the purpose of levy of GST.
- 4. In case different tariff is declared for different seasons or periods of the year, the tariff declared for the season in which the service of accommodation is provided shall apply.
- 5. Declared tariff at the time of supply would apply.
- 6. If declared tariff of the accommodation provided by way of upgrade is Rs 10000, but amount charged is Rs 7000, then GST would be levied @ 28% on Rs 7000/-.

Tax (Rate) dated the 28th June 2017 entry 34, GST on the service of admission into casino under Heading sporting services) - ... services) has been levied @ 28%. Since entertainment the Value of supply rule has not specified charge or entry fee. The method of levy adopted needs to be clarified.

Vide notification No. 11/2017-Central Relevant part of entry 34 of the said CGST notification reads as under:

"Heading 9996 (Recreational, cultural and

9996 (Recreational, cultural and sporting (iii) Services by way of admission to events access amusement facilities including exhibition of the method of determining taxable cinematograph films, theme parks, water amount in casino, Casino Operators have parks, joy rides, merry-go rounds, gobeen informed to collect 28% GST on carting, casinos, race-course, ballet, any gross amount collected as admission sporting event such as Indian Premier League and the like. - 14%

(iv)...

(v) Gambling. - 14 %"

As is evident from the notification, "entry to casinos" and "gambling" are two different services, and GST is leviable at 28% on both these services (14% CGST and 14% SGST) on the value determined as per section 15 of the CGST Act. Thus, GST @ 28% would apply on entry to casinos as well as on betting/ gambling services being provided by casinos on the transaction value of betting, i.e. the total bet value, in addition to GST levy on any other services being

		provided by the casinos (such as services by way of supply of food/ drinks etc. at the casinos). Betting, in pre-GST regime, was subjected to betting tax on full bet value.
3	notification No. 11/2017-Central Tax (Rate) dated the 28th June 2017 does not	GST would be leviable on the entire bet value i.e. total of face value of any or all bets paid into the totalisator or placed with licensed book makers, as the case may be. Illustration: If entire bet value is Rs. 100, GST leviable will be Rs. 28/
4	<ol> <li>Whether for the purpose of entries at Sl. Nos. 34(ii) [admission to cinema] and 7(ii)(vi)(viii) [Accommodation in hotels, inns, etc.], of notification 11/2017-CT (Rate) dated 28th June 2017, price/ declared tariff includes the tax component or not?</li> <li>Whether rent on rooms provided to in-patients is exempted? If liable to tax, please mention the entry of CGST Notification 11/2017-CT(Rate)</li> <li>What will be the rate of tax for bakery items supplied where eating place is attached - manufacturer for the purpose of composition levy?</li> </ol>	<ol> <li>Price/ declared tariff does not include taxes.</li> <li>Room rent in hospitals is exempt.</li> <li>Any service by way of serving of food or drinks including by a bakery qualifies under section 10 (1) (b) of CGST Act and hence GST rate of composition levy for the same would be 5%.</li> </ol>
5	accommodation through an Electronic Commerce Operator, below threshold	Notification No. 17/2017-Central Tax (Rate), has been issued making ECOs liable for payment of GST in case of accommodation services provided in hotels, inns guest houses or other commercial places meant for residential or lodging purposes provided by a person having turnover below Rs. 20 lakhs (Rs. 10 lakhs in special category states) per annum and thus not required to take registration under section 22(1) of CGST Act. Such persons, even though they provide services through ECO, are not required to take registration in view of section 24(ix) of CGST Act, 2017.
6	situations listed below shall be treated as	The supply of books shall be treated as supply of goods as long as the supplier owns the books and has the legal rights to

	1. The books are printed/ published/ sold	sell those books on his own account.
	on procuring copyright from the author	
	or his legal heir. [e.g. White Tiger	
	Procures copyright from Ruskin Bond]	
	2. The books are printed/ published/ sold	
	against a specific brand name. [e.g.	
	Manorama Year Book]	
	3. The books are printed/ published/ sold	
	on paying copyright fees to a foreign	
	publisher for publishing Indian edition	
	(same language) of foreign books. [e.g.	
	Penguin (India) Ltd. pays fees to	
	Routledge (London)] The books are	
	printed/ published/ sold on paying	
	copyright fees to a foreign publisher for	
	publishing Indian language edition	
	(translated). [e.g. Ananda Publishers Ltd.	
	pays fees to Penguin (NY)]	
7	Whether legal services other than	Yes. In case of legal services including
	representational services provided by an	representational services provided by an
		advocate including a senior advocate to a
	to a business entity are liable for GST	business entity, GST is required to be paid
	under reverse charge mechanism?	by the recipient of the service under reverse
		charge mechanism, i.e. the business entity.

- 3. The above clarifications are reiterated for the purpose of levy of GST on supply of services.
- 4. Difficulty if any, in the implementation of the circular should be brought to the notice of the Board. Hindi version would follow.

Yours Faithfully,

Rachna

Technical Officer (TRU)